

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4446/2017

(Arising out of impugned final judgment and order dated 27-10-2015 in CMWP No. 777/2015 passed by the High Court Of Judicature At Allahabad)

STATE OF UP & ORS.

PETITIONER(S)

VERSUS

BHARTI AIRTEL LTD & ANR.

RESPONDENT(S)

(IA No. 1/2016 - CONDONATION OF DELAY IN FILING)

Date : 13-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. R. K. Raizada, Sr. Adv.
Mr. Ankit, Adv.
Mr. Bhakti Vardhan Singh, AOR

For Respondent(s)

Mr. Kavin Gulati, Sr. Adv.
Mr. Kumar Visalaksh, Adv.
Mr. Udit Jain, Adv.
Ms. Ananya Sharma, Adv.
Mr. Abhishek Vikas, AOR

Mr. Ajay Aggarwal, Adv.
Mr. Adarsh Aggarwal, Adv.
Mr. Rajan Narain, AOR

UPON hearing the counsel, the Court made the following
O R D E R

1. Delay condoned.
2. Pleadings are complete.
3. List on 02nd April, 2024, under the category of "After Notice Miscellaneous Matters".

(POOJA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)